

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-SIXTH REPORT

(Fourth Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-Sixth Report.

2. The Committee met on the 24th March, 1969, for—

- I. Allocation of time to the Resolutions set down in the List of Business for Friday, the 28th March, 1969.
- II. Classification and allocation of time for discussion of the Constitution (Amendment) Bill, 1969 (*Amendment of article 280*) by Shri Shiva Chandra Jha, M.P., under Rule 294 (1) (b) and 294 (1) (c) of the Rules of Procedure respectively.
- III. Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1969 (*Amendment of Eighth Schedule*) by Shri Shiva Chandra Jha.
 - (2) The Constitution (Amendment) Bill, 1969 (*Amendment of article 19 and substitution of article 326*) by Shri Madhu Limaye.

Allotment of time to Resolutions

3. The Members whose Resolutions had been included in the List of Business for the 28th March, 1969 had been invited to present their views on the Resolutions before the Committee. Shrimati Sushila Rohatgi attended the sitting.

4. The Committee recommended the allocation of time as follows:—

- (1) Resolution regarding Powers and functions of Governors. 2 hours.
- (2) Resolution regarding convening of a new Constituent Assembly. 2 hours.

Classification and allocation of time to Bill

5. Shri Shiva Chandra Jha, the Member incharge of the Constitution (Amendment) Bill, 1969 (*Amendment of article 280*) had been invited to present before the Committee his views on the Bill. He did not attend the sitting.

6. After considering all aspects of the Bill, the Committee placed it in category 'B' and allotted 1½ hours for its discussion.

Examination of Constitution (Amendment) Bills

7. The Members concerned had been invited to present before the Committee their views on their Bills. None of them attended the sitting.

8. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1969 (*Amendment of Eighth Schedule*) by Shri Shiva Chandra Jha.

The Bill sought to include Magahi and Maithili languages in the Eighth Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1969 (*Amendment of article 19 and substitution of article 326*) by Shri Madhu Limaye.

The Bill sought to amend article 19 and to substitute article 326 in order to make the right to vote for all those who are 18 or above a fundamental right.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

9. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the categorisation and allocation of time to Bill as shown in para 6 above be agreed to by the House; and
- (iii) Sarvaswari Siva Chandra Jha and Madhu Limaye be permitted to move for leave to introduce their Constitution (Amendment) Bills.

New Delhi;
March 24, 1969.
Chaitra 3, 1991 (Saka).

R. K. KHADILKAR,
Chairman,
Committee on Private Members' Bills
and Resolutions.